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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH AT CHENNAI**

**APPLICATION NO.32 OF 2023**

**Meenava Thanthai K.R.Selvaraj Kumar**  
**Meenavar Nala Sangam**  
(Registered under section 10 of the Tamil Nadu  
Societies Act in SI.No.205 of 2015 dated 26.06.2015  
Represented by its President,  
M.R.Thiyagarajan  
S/o.Late C.Rajalingam  
Office at No.48, Eat Madha Church Street,  
Royapuram, Chennai – 600 013  
Ph.9841590984, [krtkarjun@gmail.com](mailto:krtkarjun@gmail.com)

...APPLICANT

-Vs-

**1. TAMIL NADU STATE COASTAL ZONE MANAGEMENT AUTHORITY**

Through the chairman  
Ground Floor, Panagal Maligai,  
No.1, Jeenis Road, Saidapet, Chennai – 600 015  
Tamil Nadu – 044 – 24336421

[tndoc@tn.nic.in](mailto:tndoc@tn.nic.in)

**2. TAMIL NADU POLLUTION CONTROL BOARD**

Through the chairman  
No.76, Anna Salai,  
Guindy, Chennai – 600 032  
Tel: 044-22353134-139  
Email ID – [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in)

**3. THE COMMISSIONER**

Corporation of Greater Chennai  
Ripon Buildings,  
Chennai – 600 003  
044-25619200

[commissioner@chennaicorporation.gov.in](mailto:commissioner@chennaicorporation.gov.in)

**4. THE DISTRICT COLLECTOR CHENNAI**

Rajai Salai, Fourth 62 Beach Road,  
George Town, Chennai – 600 001  
044-25228025, [collrchn@nic.in](mailto:collrchn@nic.in)

**5. M/S.BEST DHALL MILLS**

Rep.by its Managing Director Mr.Vignesh Chandran  
782/2, Thiruvottiyur High Road  
Tondiarpet, Chennai – 600 081  
9940044669

.....RESPONDENTS

*Wai Smdha. v*

**ZONAL HEALTH OFFICER**  
**ZONE - 4**  
GREATER CHENNAI CORPORATION

*[Signature]*  
**ASSISTANT REVENUE OFFICER**  
**ZONE - IV**  
GREATER CHENNAI CORPORATION

**Status report submitted on behalf of the 3<sup>rd</sup> Respondent**

1. I, Mr/Ms. DR. R. Sai Sudha s/w/ # DR. G.S. Vijaya chandora, aged about 53 years, having office at Tondiarpet Chennai- 600 0.., do hereby solemnly affirm and sincerely state as follows.

I am the Zonal health officer, Zone - 4, Greater Chennai Corporation, and I am well acquainted with the facts of the case from the records and as such I am filing this counter affidavit on behalf of the 3<sup>rd</sup> respondent.

2. I, Mr./Ms. V. Raman, s/w/d/o K-N-VARADAIYAN, aged about 60 years, having office at Zone IV Tondiarpet Chennai- 600 0.., do hereby solemnly affirm and sincerely state as follows

I am the Assistant revenue officer, Zone - 4, Greater Chennai Corporation, and I am well acquainted with the facts of the case from the records and as such I am filing this counter affidavit on behalf of the 3<sup>rd</sup> respondent

3. The applicant has filed the above Original Application No.32 of 2023 praying for (I) *To direct the respondent No.1 to initiate stringent action against the respondents No.5 for the establishment of prohibited activity at survey No.4052, Door No.782/2, Thiruvottiyur High Road, Tondiarpet, Chennai – 600 008 in violation of CRZ Notification* (II) *To direct the respondent No.1 to demolish the illegal and unauthorized structures erected by the respondent No.5 without obtaining the CRZ clearance* (III) *to direct the respondent No.2 to close down the unit of respondent No.5 causing pollution and functioning without adopting the proper pollution control equipment in accordance with law and on its own merits and* (IV) *To issue direction to the respondents Nos.2 and 3 to initiate appropriate actions against the respondents No.5 for the operation of the unit without obtaining the consent from the Pollution Control Board by affecting the environment of the Primary Residential Zone* (V) *Direct respondent Nos.1 to 4 to impose Environmental Compensation of Respondent No.5 including restitution of impugned site under Sec.15 of the National Green Tribunal Act 2010.*

4. We respectfully submit that on receipt of the notice in the above Original Application the premises in question at Door No.782/2, Thiruvottiyur High Road, Tondiarpet, Chennai – 600 008 was inspected by the Sanitary Inspector, Division – 39 and the Zonal Health Officer Zone – IV, Greater Chennai Corporation and found that the 5<sup>th</sup> respondent herein is running the trade in the name and style named ‘Best Dhall Mill’ in the above said premises.

Sai Sudha  
**ZONAL HEALTH OFFICER**  
**ZONE - 4**  
**GREATER CHENNAI CORPORATION**

[Signature]  
**ASSISTANT REVENUE OFFICER**  
**ZONE - IV**  
**GREATER CHENNAI CORPORATION**

5. We respectfully submit that at the time of the inspection the 5<sup>th</sup> respondent herein has produced license obtained from the Tamil Nadu Food Safety and Drug Administration Department (Food Safety Wing) vide Licence No.12416002002625 as well the license issued by the Government of Tamil Nadu Directorate of Industrial Safety and Health vide Registration No.CHN08696 and also informed that the fire Department has also issued "No Objection Certificate" for running their Dhall Mill at Door No.782/2, Thiruvottiyur High Road, Tondiarpet, Chennai – 600 008.
  
6. We respectfully submit that after inspecting the premises in question, action has been taken by the officials of Health Department, Greater Chennai Corporation by issuing a Notice under Section 44 of the Tamil Nadu Public Health Act 1939 dated 07.08.2023 directing the 5<sup>th</sup> respondent herein to carry out the improvements as follows: -
  1. To take necessary measures to avoid air pollution caused due to the running of their unit
  2. To obtain a proper approval/license from the Tamil Nadu Pollution Control Board for running their unit.
  3. To keep the building /unit clean and tidy.
  
7. We respectfully submit that the Applicant has obtained the Trade License under section 279 of the CCMC Act 1919.If any violation found the corporation may have rights to cancel the License with no cost. Hence the License was issued base on the terms and conditions as follows: -
  1. The Licensee shall cause the flooring of the premises to be paved for otherwise rendered impervious and suitably drained and at times be maintained in good order and repair. The premises shall be properly enclosed and provided with suitable gateways and gates.
  2. The Licensee shall cause the premised to be cleaned and prevent any accumulation of filth or refuse therein.
  3. He shall cause every part of the internal surface of the walls and ceiling of every building upon the said premised to be lime washed in the months of January and July. If so, directed by the Commissioner.
  4. The Licensee shall provide a sufficient supply of pure and wholesome drinking water.
  5. The Licensee shall cause such every means of ventilation and light as may be provided in or in connection with the said premises to be maintained at all time in good orders and efficient action.
  6. An inspection book should be maintained in the licensed premises. The instructions given in the inspection book should be carried out within the time specified therein provided that such instructions and not in conflict within the provision of Act –IV of 919.

Sai Sundha

**ZONAL HEALTH OFFICER  
ZONE - 4  
GREATER CHENNAI CORPORATION**

  
**ASSISTANT REVENUE OFFICER  
ZONE - IV  
GREATER CHENNAI CORPORATION**

- 7. In case the business or trade is found to be a nuisance or otherwise objectionable the Commissioner reserves to himself the right to revoke the license at any time.
- 8. Licenses issued by the Corporation should be hung up in a prominent place.
- 9. During business hours they must at-all time conduct themselves in respectful and becoming manner to officers of the Corporation and general public.
- 10. License may at any time be suspended or revoked by the Commissioner in case the business or trade is found to be in contravention with common conditions and specific conditions applicable to the trade.
- 11. The License should display the sign board of the trade in Tamil in accordance with the Chennai City Municipal Corporation Licensing (Display of Sign Board) Rules, 1976.
- 12. The Licensee should display the sign board of the trade in Tamil in accordance with the Tamil Nadu Urban Local bodies (installation of closed-Circuit Television unit in Public Buildings) Rules, 2012.

For the foregoing reasons, it is most humbly prayed that Hon'ble Tribunal may be pleased to pass such further order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice

Dated at Chennai 30<sup>th</sup> day of August, 2023

*AS*

Counsel for the 3<sup>rd</sup> Respondent

*Sai Anudhan*  
Respondent  
**ZONAL HEALTH OFFICER**  
**ZONE - 4**  
**GREATER CHENNAI CORPORATION**

**Verification**

It is verified that whatever stated in the above paragraphs are true and correct to the best of my knowledge and belief.

BEFORE ME

Dated at Chennai 30<sup>th</sup> day of August, 2023

*W*  
E.No. 340/26  
ADVOCATE

*Sai Anudhan*

Respondent

**ZONAL HEALTH OFFICER**  
**ZONE - 4**  
**GREATER CHENNAI CORPORATION**

*[Signature]*  
**ASSISTANT REVENUE OFFICER**  
**ZONE - IV**  
**GREATER CHENNAI CORPORATION**

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ZONAL HEALTH OFFICER  
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...APPLICANT

-Vs-

- 1. TAMIL NADU STATE COASTAL  
ZONE MANAGEMENT  
AUTHORITY and 4 others**

...RESPONDENTS

**STATUS REPORT SUBMITTED ON  
BEHALF OF THE 3<sup>RD</sup> RESPONDENT**

**N.R.RAMESH KANNA  
COUNSEL FOR 3<sup>RD</sup> RESPONDENT**